

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.230/2018 in O.A. No.4405/2017

Monday, this the 15th day of April 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Sh. Mahavir Singh Dahiya
Aged 64 years,
s/o Sh. Lakhi Ram Dahiya
1102, Trimurti CGHS GH-03
Sector 39, Gurugram – 122003
Haryana

(Mr. Mukesh Chander, Advocate)

..Applicant

Versus

1. Shri M Sathiyavathy
Secretary
Ministry of Labour, UOI
Chairperson, Standing Committee
ESIC, Shram Shakti Bhawan
New Delhi – 110 001
2. Shri Raj Kumar
The Director General
ESI Corporation, CIG Marg,
New Delhi – 110 002

..Respondents

(Mr. V K Singh, Ms. Prachi Singh and Ms. Nisha Singh,
Advocates – Mr. A S Singh, Advocate for Mr. R V Sinha,
Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondents did not implement the directions issued by this Tribunal in its order dated 13.12.2017 in O.A. No.4405/2017. The grievance of the applicant is that though the disciplinary proceedings were

initiated against him way back in the year 2014, they were not concluded for years. The O.A. was disposed of directing the respondents to conclude the disciplinary proceedings within a period of three months from the date of receipt of the order.

2. The respondents filed a counter affidavit, stating that the proceedings were taken up with utmost sincerity, but on account of certain factors beyond their control, they could not conclude the proceedings within the stipulated time. It is also stated that the final order dated 10.04.2019 has been passed by the respondents in which penalty of 50% cut in pension was imposed upon the applicant for a period of five years. A copy of the same has been furnished to the learned counsel for applicant.

3. In this view of the matter, the contempt case is closed. It is needless to mention that if the applicant feels aggrieved by the order dated 10.04.2019, it shall be open to him to pursue the remedy in accordance with law. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

April 15, 2019
/sunil/